

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:764
ANSWERED ON:04.03.2005
BENEFITS TO EMPLOYEES OF RRBS
Chatterjee Shri Santasri;Seth Shri Lakshman Chandra

Will the Minister of FINANCE be pleased to state:

- (a) whether Hon`ble High Court of Andhra Pradesh has directed to revise benefits and allowances of the employees of Regional Rural Banks in 2004;
- (b) if so, the details thereof;
- (c) whether the Government has implemented the direction of Hon`ble High Court; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (S.S.PALANIMANICKAM)

(a),(b),(c) & (d) : The decision of Hon`ble High Court of Andhra Pradesh is regarding the enhancement of festival advance, transfer grants, grant of facility of leased accommodation to the employees of Regional Rural Banks (RRBs) and to include Rs. 100/- special pay while re-fixing the pay of officers without any discrimination, modification or disadvantage to RRBs officers. The festival advance to RRBs staff has already been brought at par with that of the employees of sponsor banks in 2004. As regards including Rs. 100/- of special pay while re-fixing the pay of officers, the court has observed that it is being paid and there is no dispute about this. So far as facility of leased accommodation and transfer grant are concerned, the same are being processed in consultation with NABARD.